

Central Administrative Tribunal Principal Bench, New Delhi.

CP-653/2014
in
OA-1055/2014

New Delhi this the 31th day of March, 2016.

**Hon'ble Sh. Justice M.S. Sullar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Shri S. K. Shrivastava,
S/o Late Shri K.P. Shrivastava,
R/o 75-F, Sector-7, Jasolla,
New Delhi.

... Applicant

Versus

1. Shri Sanjay Kothari, Secretary,
Union of India through the Secretary,
Department of Personnel & Training, Ministry of Personnel,
Pension & Public Grievances, North Block,
New Delhi.
2. Shri Pravir Kumar,
The Director General, Directorate General of
Foreign Trade, deptt. Of Commerce, Ministry of Commerce &
Industry, Udyog Bhawan, New Delhi.

(By Advocate: Sh. R. N. Singh)

ORDER (ORAL)

Justice M.S. Sullar, Member (J)

At the very outset, learned counsel for the respondents has placed on record, the compliance report by way of affidavit by virtue of which the respondents have complied with the direction contained in the order dated 27.03.2014 in OA No. 1055/2014 of this Tribunal.

2. Therefore, nothing remains to be adjudicated upon in this matter. Consequently, the contempt petition is hereby dismissed and rule of contempt is discharged.

(Shekhar Agarwal)
Member (A)
/ns/

/ns/

(M.S. Sullar)
Member (J)

